

GOVERNMENT OF INDIA
MINISTRY OF PLANNING

RAJYA SABHA
UNSTARRED QUESTION NO. 785
TO BE ANSWERED ON 02.12.2024

REGARDING NAMES OF CENTRALLY SPONSORED SCHEMES (CSS)

785 SHRI SANDEEP KUMAR PATHAK:

Will the Minister of PLANNING be pleased to state:

- (a) the list of all Centre Sponsored Scheme (CSS) which bears the name “Pradhan mantri” like Pradhanmantri Fasal Bima yojna, Prime Minister Jan Arogya Yojna etc., which requires any contribution of state government, along with the percentage of state’s contribution;
- (b) under which rule or act it is mandatory for the state to not to change or tweak the name of the CSS; and
- (c) under which act or rule of Central Government can stop the designated fund to the State Government of CSS in case the name of the scheme has been changed by the State Government?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(RAO INDERJIT SINGH)

- (a) As per Union Budget 2024-25 presented in the Parliament on July 23, 2024 (statement 4A of Expenditure Profile), the Centrally Sponsored Schemes which bear the name “Pradhan Mantri” or “Prime Minister” are (i) Pradhan Mantri Poshan Shakti Nirman; (ii) PM Schools for Rising India; (iii) Pradhan Mantri Uchchar Shiksha Abhiyan; (iv) Pradhan Mantri Matsya Sampada Yojana; (v) Prime Minister Formalisation of Micro Food Processing Enterprises Scheme; (vi) Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana; (vii) Pradhan Mantri Ayushman Bharat Health Infrastructure Mission; (viii) Pradhan Mantri Awas Yojna (Rural and Urban); (ix) PM-eBus Sewa Scheme; (x) Pradhan Mantri Jan Vikas Karyakaram; (xi) Pradhan Mantri Gram Sadak Yojna; (xii) Pradhan Mantri Krishi Sinchai Yojna; (xiii) Pradhan Mantri Anusuchit Jaati Abhyuday Yojana; and (xiv) PM Young Achievers Scholarship Award Scheme for Vibrant India; and (xv) PM Vanbandhu Kalyan Yojna. Pradhan Mantri Fasal Bima Yojana referred in the question is a Central Sector Scheme. These schemes are implemented by the respective Ministries/ Departments and share of Centre:State is generally 60:40 (90:10 for North Eastern and Himalayan States) with few schemes being 100% funded by the Central Government.

(b) and (c): The modus operandi of each Centrally Sponsored Scheme including its nomenclature, funding pattern, utilisation, etc., depends upon its guidelines which are formulated by the concerned Ministries/ Departments. These schemes receive Parliamentary approval through budget provision and the process of appropriation. Therefore, releases of funds for such schemes and their utilisation must necessarily be strictly in accordance with the Parliamentary authorisation. It is expected that different stakeholders including States/ Union Territories comply with the guidelines formulated by the concerned Ministries/ Departments from time to time.
